

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, BANGALORE**

REGIONAL BENCH – COURT NO. 2

Service Tax Appeal No. 21399 of 2017

[Arising out of Order-in-Appeal No. 699/2017 dated 21.06.2017 passed by
the Commissioner of Service Tax, Bangalore]

M/s Puravankara Projects Ltd.

No. 130/1, Ulsoor Road
Sivanchetty Garden
Bengaluru – 560 042

....Appellant

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax,
Bangalore-I**

Post Box No. 5400, C.R. Buildings
Bangalore – 560 001

....Respondent

APPEARANCE:

Mr. Shripada Hegde, CA for the Appellant
Mr. Neeraj Kumar, AR for the Respondent

CORAM:

Hon'ble Mr. P.A. Augustian, Member (Judicial)
Hon'ble Mr. P. Anjani Kumar, Member (Technical)

Final Order No.: 20444 / 2024

Date of Hearing: 30.05.2024
Date of Decision: 30.05.2024

Per: Bench

Learned Chartered Accountant for the appellant submits
that they have availed the Sabka Vishwas (Legal Dispute

Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated & pronounced in Open Court)

(P.A. Augustian)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)

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